

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

EXCISE APPEAL NO: 818 OF 2012

[Arising out of Order-in-Appeal No: PIII/RS/61/2012 dated 29th February 2012 passed by the Commissioner of Central Excise (Appeals), Pune – III.]

Hanuman Engineering Works

Plot No. 108-109, Tiny Industrial Co-Operative Estate
Konddva Budruk, Pisoli Road, Pune - 411048

...Appellant

versus

Commissioner of Central Excise & Service Tax

Pune – III
ICE House, 41-A Sasssoon Road, Pune - 411001

...Respondent

APPEARANCE:

Shri Vidyadhar Apte, Advocate for the appellant

Ms Anuradha S Parab, Assistant Commissioner (Authorised Representative) for the respondent

CORAM:

**HON'BLE MR JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR C. J. MATHEW, MEMBER (TECHNICAL)**

FINAL ORDER NO: A/ 85408 /2022

DATE OF HEARING/ DECISION: 27/04/2022

PER: JUSTICE DILIP GUPTA

Certificate in Form-IV has been issued by the Department recording full and final settlement of dues. The appeal, therefore, stands dismissed as withdrawn.

(Dictated and Pronounced in open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(C J MATHEW)
MEMBER (TECHNICAL)**

**/as*